

**Rama Prasad Sarkar**  
**Vs.**  
**The State of West Bengal & Ors.**  
(Through Video Conference)

Mr. Rama Prasad Sarkar  
... .. petitioner-in-person  
Mr. S.N. Mookherjee, AG  
Mr. Anirban Ray, GP  
Mr. Md. T.M. Siddiqui  
Mr. Nilotpal Chatterjee  
... .. for the State

The affidavit of service filed by the petitioner is taken on record.

The petitioner has raised the issue of child trafficking in this petition and has given the details of the alleged child trafficking racket which is busted in Salkia, Howrah on 20<sup>th</sup> November, 2021 and has also raised the grievance that no proper action has been taken in respect thereof and a prayer has been made to take appropriate measures so that such incidents may not take place in future.

Learned Advocate General appearing for the State has informed that in respect of Salkia, Howrah incident a case has been registered on 20<sup>th</sup> November, 2021 under the provisions of IPC, POCSO and Juvenile Justice Care and Protection Act.

He has also informed that the statement of the victim and mother along with three witnesses have been recorded under section 164 of Cr.P.C. and some arrests have also been made.

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He has prayed for time to file an appropriate affidavit disclosing the relevant details.

Let the affidavit in terms of the above submission be filed by the learned Advocate General. He is also directed to disclose in that affidavit the measures which can be taken to avoid such incidents in future.

List on 28<sup>th</sup> February, 2022.

**(Prakash Shrivastava, C.J.)**

**(Kesang Doma Bhutia, J.)**